

(35)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.198/97

IN

O.A.No.2254/94

New Delhi: this the 26th day of August, 1997

HON'BLE MR.S.R.ADIGE, MEMBER(A)

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Shri Dwarika Nath Sharma,
S/o Late Pt. Lachman Das,
R/o 32, Engineers Enclave,
Pitampura,
Delhi-110034

.. Review Applicant.

Versus

Union of India
through

1. Secretary,
Ministry of Defence,
Sought Block,
New Delhi- 110011.
2. Engineer-In-Chief,
Army Headquarters,
Kashmir House,
Rajaj Marg,
New Delhi -11.
3. Secretary,
UPSC,
Cholpur House,
New Delhi - 11

.. Review Respondents.

ORDER(BY CIRCULATION)

HON'BLE MR.S.R.ADIGE MEMBER(A)

Perused the RA.

2. None of the grounds contained therein brings it within the scope and ambit of Sec.22(3)(f) AT Act, read with Order 47 Rule 1 CPC.
3. In the guise of a RA, applicant has sought to reargue the entire case which is not permissible in law.
4. The RA is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

/ug/

S. R. Adige
(S. R. ADIGE)
MEMBER(A)